

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5247/2025

MANCHU MOHAN BABU

Petitioner(s)

VERSUS

THE STATE OF ANDHRA PRADESH & ANR.

Respondent(s)

[HEARD BY : HON'BLE B.V. NAGARATHNA AND HON'BLE K.V. VISWANATHAN,
JJ.]

WITH

SLP(Crl) No. 8623/2025 (II)

Date : 31-07-2025 These matters were called on for pronouncement of
judgment today.For Petitioner(s) :Mr. Pai Amit, Adv.
Ms. Pankhuri Bhardwaj, AORMr. Raghavendra S. Srivatsa, Sr. Adv.
Mr. Pai Amit, AOR
Mr. Abhiyudaya Vats, Adv.
Mr. Tathagata Dutta, Adv.For Respondent(s) :Ms. Prerna Singh, Adv.
Mr. Guntur Pramod Kumar, AOR
Mr. Dhruv Yadav, Adv.

Hon'ble Mrs. Justice B.V. Nagarathna has pronounced the
reportable judgment of the Bench comprising Her Ladyship and
Hon'ble Mr. Justice K.V. Viswanathan.

Leave granted.

The appeals are allowed in terms of the signed reportable
judgment.

Pending applications, if any, stand disposed of.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS(DIVYA BABBAR)
COURT MASTER (NSH)

(signed reportable judgment is placed on the file)